

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/TT/2018

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for 765 kV, 2x330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaygarh end in both ckt of Jharsuguda-Dharamjaygarh 765 kV D/C Line under “Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area-B” in Western Region
- Date of Hearing** : 19.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 others
- Parties present** : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri B. Dash, PGCIL
Shri Anshul Garg, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for approval of tariff of 765 kV, 2x330 MVAR Switchable Line Reactors to be charged as Bus Reactor at Dharamjaygarh end in both ckt of Jharsuguda-Dharamjaygarh 765 kV D/C Line under “Common System Associated with East Coast Energy Private Limited and NCC Power Projects Limited LTOA Generation Projects in Srikakulam Area-B” in Western Region. He submitted that the tariff for the associated Jharsuguda-Dharamjaygarh 765 kV D/C line was claimed in Petition No. 360/TT/2018. As per the Investment Approval dated 28.3.2013, the instant assets were to be put into commercial operation within 33 months of Investment Approval i.e. by 27.12.2015. As per the Investment Approval, the instant assets were scheduled to be put into commercial



operation along with Jharsuguda-Dharamjaygarh D/C line and as there is an inordinate delay in COD of the transmission line due to RoW issues it was decided in the 42nd SCM meeting of WR to use the instant switchable line reactors as bus reactors to control the voltage at Dharamjaygarh Sub-station. There is a time over-run of 20 months and 24 days in case of the instant assets due to the delay in the COD of the transmission line and the time over-run in case of the instant assets may be considered together with the time over-run in case of the Jharsuguda-Dharamjaygarh D/C line. He submitted that the estimated completion cost is within the RCE. He submitted that WRLDC Certificate and CEA Certificate are submitted in case of the instant petition and requested to allow the tariff as claimed in the petition. He also submitted that they have filed the rejoinder to the reply filed by MPPMCL vide affidavit dated 6.12.2018.

2. The Commission directed the petitioner to submit the following information, on affidavit by 22.3.2019 with an advance copy to the respondents:-

(i) The details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the Asset (i.e. from Scheduled COD to actual COD) along with the liquidated damages recovered or recoverable, if any.

(ii) Status of other assets covered in the approved scheme.

3. The Commission also directed the petitioner to submit the information within the time specified and observed that no further time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

(T. Rout)
Chief (Law)

